

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.80 of 2014 &  
IA Nos. 149, 151 & 221 of 2014**

**Dated : 19<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Education Research & Development Foundation ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Jayant Bhushan, Sr. Adv.  
Mr. Buddy A. Ranganadhan**

**Counsel for the Respondent (s) : Mr. M.G. Ramachandran  
Mr. Vishal Gupta  
Mr. Kumar Mihir for R-2**

**ORDER**

We have heard the learned counsel for the parties. Both the parties have filed their Memos referring to the various terms of the settlement. We want some clarification from them with reference to the time frame to be fixed.

As requested by the learned counsel for the Respondent, it is made clear that the interim Order passed on 07.04.2014 would pertain to the stringing of the overhead line over the campus and not outside.

Post the matter for further hearing on **22.05.2014.**

**(Rakesh Nath)  
Technical Member**

Ts/js

**(Justice M. Karpaga Vinayagam)  
Chairperson**